

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 20.02.2018.

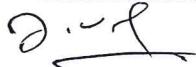
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
 2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 59/14	IA 01/16, 20/16, 30/16, IA 17/17, IA 21/17 IA 1023/17, IA 24/17, IA 26/17, IA 28/17, IA 29/17, IA 30/17, IA 35/17 IN TP 66/16	For hearing	397/ 398	M.N. Pratap Reddy & 2 Others vs. Sri Lakshmi Narasimha Mining Co. P. Ltd. & 4 Ors.

SL. NO. NAME (IN CAPITAL) & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

(1) **DAGA GVRAO** For Petitioners 
 2) **YELAMANCHILI PRASAD** R-1, R-3, R-4 
 Advocate
 9440977194 **ORDER**

PCA for Petitioner is present. He reported that cheques were signed and delivered to the other side for signature that were issued towards payment to the Chartered Accountant, in pursuance to the order of this Tribunal dated 19.01.2018. However, the Counsel for other side reported that an appeal is said to have been filed before the NCLAT against the order of this Tribunal, for which PCA reported that till date no such appeal was filed. Counsel for Respondent is directed to inform the Tribunal the number assigned to the appeal, if any, or else the Respondent to sign the cheques issued towards payment of fee of Chartered Accountant. List it on 19.03.2018.

 Member (T)

 Member (J)